

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No.138 of 2012

Dated: 10th October, 2012

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Reliance Infrastructure Ltd. Appellant (s)

Versus

Maharashtra Electricity Regulatory Commission & Ors. ...Respondent (s)

Counsel for the Appellant(s): Mr. Hasan Murtaza

Counsel for the Respondent(s): Ms. Richa Bharadwaja for
Mr. Buddy Ranganadhan for R.1

ORDER

The learned counsel for the Commission seeks some time to file the reply. Accordingly, she is directed to file the same on or before 31.10.2012 after serving copy on the other side.

Post the matter for hearing on **20.11.2012**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/mk